

(12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

*NO
Review
of Penalty*

O.A. No. 378/1989
T.A. No.

DATE OF DECISION N 5-11-1992

Shri M.R. Mansuri _____ Petitioner

Shri B.I. Mehta _____ Advocate for the Petitioner(s)

Versus

Union of India and Others _____ Respondent

Shri N.S. Shevde _____ Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.V. Krishnan Vice Chairman.

The Hon'ble Mr. R.C. Bhatt Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Shri M.R. Mansuri
Kala
residing at Zampa, Dahod

Applicant.

Advocate Shri B.I. Mehta

Versus

1. Union of India
Notice to be served through
The Secretary of Ministry,
Rail Bhavan, New Delhi
2. The Chief Material Manager (i)
Western Railway, ~~Co~~ Controller
of Stores, Western Railway
Chruchgate Bombay
3. District Controller of Stores
Dahod

Respondents.

Advocate Shri N. S. Shevde

ORAL JUDGEMENT

In

065. No. 378 of 1989

Date 5-11-1992.

Per Hon'ble Shri N.V. Krishnan

Vice Chairman.

Applicant submits that this matter has now become
infructuous and therefore there is no need to pursue this application

In these circumstance this application is disposed of having become infructuous. *Decided 7/1/1943*

(R.C. Bhatt)

Member (J)

(N.V.Krishnan)

Vice Chairman.

*AS.